

**IN THE HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR**

(THROUGH VIRTUAL MODE)

**CM No. 1636/2020
In CPSW No. 642/2018
CM No. 2032/2020**

The Employees of JK Cements Limited.

...Petitioner(s)

Through: None.

Vs.

B.V.R. Subrahmanyam & Ors.

...Respondent(s)

Through: Mr Arif Sikander, Advocate for Respondent No. 5

CORAM: **Hon'ble Mr. Justice Sanjay Dhar, Judge**
*(Through Video Conferencing from Jammu wing of the
High Court)*

(ORDER)
19.06.2020

CM No. 1636/2020;

None for the applicant/petitioner.

Mr Arif Sikander, Advocate for Respondent No. 5.

Instant application seeking substitution of respondents 2 and 5, for the reasons mentioned therein, is allowed. and the respondents 2, namely, Mr Naveen Kumar Choudhary is substituted by Mr Manoj Kumar Devedi, present Principal Secretary to Government Industries and Commerce Department and Respondent 5, namely, Mr Atul Sharma is substituted by Ishtiyak Hussain Draboo present Managing Director, JK Cements Ltd. Registry to update the index of contempt petition accordingly. CM is *disposed* of.

Notice be issued to the newly substituted respondents.

Mr Arif Sikander, learned advocate waives notice on behalf of Respondent No. 5.

Notice be issued to the newly substituted Respondent No. 2.

CM No. 2032/2020;

None for the non-applicant/petitioner.

Mr Arif Sikander, Advocate for Applicant/Respondent No. 5.

Notice be issued to the counsel for the petitioners, returnable by or before next date of hearing.

List again on 26th of June, 2020.

(Sanjay Dhar)
Judge

Srinagar
19.06.2020
“Bhat Altaf, PS”